

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**

Hearing through video conferencing

**O.A. No. 62/41/2021**

This the 21st day of January, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)  
HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Manzoora Nazir aged 42 years, D/o Nazir Ahmad Kantroo, R/o Tral,  
Pulwama

.....Applicant

(Advocate: Mr. H S Ishtiaq)

**Versus**

1. Union Territory of J&K through Principal Secretary to Government, Public Works (R&B) Department, Civil Secretariat, Srinagar/Jammu.
2. Principal Secretary to Government of J&K, Finance Department, Civil Secretariat, Srinagar/Jammu.
3. Chief Engineer, R&B, Srinagar.
4. Chief Engineer, Design Inspector & Quality Control Department, J&K

.....Respondents

(Advocate: Mr. Amit Gupta, Id. Additional Advocate General)



**O R D E R**  
**[O R A L]**

**(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)**



The applicant herein is aggrieved by the inaction of the respondents in not granting her the same benefits as has been granted to the petitioners of SWP No. 2047/2003 decided vide order dated 21.11.2018 by the Hon'ble High Court of Jammu & Kashmir at Jammu.

2. During the course of the proceedings, learned counsel for the applicant submitted that similar matters i.e., SWP No. 1872/2013 and SWP No. 1717 of 2009 were disposed of by Hon'ble High Court in the light of SWP No. 2047/2003 and the present OA can be disposed of in the light of the aforesaid judgements passed by the Hon'ble High Court of Jammu & Kashmir at Jammu. He also submitted that these judgements have also been implemented by the Department.

3. We have heard Mr. H S Isthiaq, learned counsel for the applicant and Mr. Amit Gupta, ld. Additional Advocate General for the respondents and gone through the judgements placed on record by the applicant.

4. Accordingly, the O.A. is disposed of with direction to the respondents to consider the claim of the applicant and determine her eligibility in terms

of judgement rendered by the Hon'ble High Court at Jammu vide order dated 21.11.2018 in SWP No. 2047/2003, in case, the applicant is found to be similarly situated to the petitioners in the aforementioned case, the respondents shall take appropriate decision in this regard within a period of six weeks from the date of receipt of certified copy of this order.



5. It is made clear that we have not entered into the merits of the case.
6. There shall be no order as to costs.

**(ANAND MATHUR)**  
**MEMBER (A)**

*Arun*

**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**